

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.M.P.No. 2863/2001 In
Petition(s) for Special Leave to Appeal(Crl.)...../2001

(From the judgement and order dated 15/02/2000 in CRLR 984/88
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SOM DUTT Petitioner (s)

VERSUS

STATE OF HARYANA Respondent (s)
(For exemption from surrendering and c/delay in filing SLP)

Date : 30/04/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)

Mr. Anis Ahmed Khan,Adv.
Mr. S.P. Singh Chauhan, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

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.SP2

The special leave petition is dismissed on the ground
of delay as well as on merits.

.SP1

Sarita (K.K. Chadha)@@
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Court Master@@
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